NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

> CP No.13(ND)2017 RT CP No.155/Chd/Hry/2017

In the matter of

SK E &C India Private Limited

.Petitioner/Applicant

Present::

Mr. Veer Singh, Advocates for the Applicant

This application has been received by transfer from the NCLT

Principal Bench, New Delhi. In terms of directions dated 22.02.2017 affidavit

of the Authorised Representative of the petitioner-company i.e. SK E & C India

Pvt.Ltd. has been filed stating therein that notices were published in the

newspapers 'Indian Express' (English) and 'Jansatta' (Hindi) and copy of the

publications have also been attached. It is also stated that notice was sent to

the Regional Director (Northern Region), Ministry of Corporate Affairs and the

Registrar of Companies. However, postal receipt showing the despatch of the

registered notices with track report of the postal department are not filed.

Learned counsel seeks time to file compliance. Affidavit of the authorised

representative stating compliance be filed with the documents at least 3 days

before the date fixed.

List the matter for hearing on 18.07.2017.

(Justice R.P.Nagrath)

Member (Judicial)